

**THE GUJARAT PROFESSIONAL MEDICAL EDUCATIONAL
COLLEGES OR INSTITUTIONS (REGULATION OF ADMISSION
AND FIXATION OF FEES) (AMENDMENT)**

BILL, 2021.

GUJARAT BILL NO. 4 OF 2021.

A BILL

*further to amend the Gujarat Professional Medical Educational Colleges or
Institutions (Regulation of Admission and Fixation of Fees)
Act, 2007.*

It is hereby enacted in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Professional Medical Educational Colleges or Institutions (Regulation of Admission and Fixation of Fees) (Amendment) Act, 2021.

**Short title
and
commencement.**

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment
of section 6
of Guj. 3 of
2008.

2. In the Gujarat Professional Medical Educational Colleges or Institutions (Regulation of Admission and Fixation of Fees) Act, 2007, the existing section 6 shall be renumbered as sub-section (1) of that section and after sub-section (1) as so renumbered, the following sub-section shall be added, namely:-

Guj. 3 of
2008.

“(2) Notwithstanding anything contained in this Act, fifteen percent Government seats of the unaided colleges or institutions in the disciplines of Ayurveda, Homeopathy and Naturopathy, shall be filled on the basis of merit list prepared by the authority as may be designated by the Government of India.”.

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(2) It shall come into force on such date as the State Government may, by
notification in the Official Gazette, appoint.

STATEMENT OF OBJECTS AND REASONS

The Gujarat Professional Medical Educational Colleges or Institutions (Regulation of Admission and Fixation of Fees) Act, 2007 provides for 75% Government seats and 25% management seats which include 15% Non-Resident Indian seats of the total approved seats in the unaided colleges or institutions for the purpose of admission into the professional educational colleges or institutions.

The Government of India vide its letter No. F.No.Z.16011/04/2018-EP(IM-1) Part-1, dated the 12/04/2019 of Ministry of Ayurveda, Yoga And Naturopathy, Unani, Siddha And Homoeopathy (AYUSH), has cited certain regulations for centralized counseling for the admission to the AYUSH under graduate and post-graduate courses for the academic year 2019-20.

In view of the aforesaid citations, it is considered necessary that fifteen percent. Government seats of the unaided colleges or institutions in the disciplines of Ayurveda, Homeopathy and Naturopathy, should be filled on the basis of merit list prepared by the authority as may be designated by the Government of India. Necessary amendment has been proposed in section 6 of the said Act. *Clause 2* of the Bill provides for the same.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

NITIN PATEL,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill provides for delegation of legislative power in the following respects: -

Clause 1. - Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Dated the 1st March, 2021.

NITIN PATEL.

ANNEXURE

**EXTRACT FROM THE GUJARAT PROFESSIONAL MEDICAL
EDUCATIONAL COLLEGES OR INSTITUTIONS (REGULATION OF
ADMISSION AND FIXATION OF FEES) ACT, 2007.**

(Guj. 3 of 2008)

**Admission to
Government
seats and
management
seats.**

6. The admission of students in the professional educational colleges or institutions shall be given in the following manner, namely:-

- (i) all the Government seats shall be filled on the basis of merit list prepared by the Admission Committee; and
- (ii) the management seats to be filled by the management of the respective professional educational college or institution shall be on the basis of inter-se merit list of the students to be admitted against the management seats :

Provided that no students shall be admitted against the management seat unless his name appears in the merit list prepared by the Admission Committee:

Provided further that where any Non-Resident Indian seat remains vacant, such seat shall be filled in from the management seats:

Provided also that where any management seat remain vacant, such seat shall be filled in from the Government seats.

GUJARAT LEGISLATURE SECRETARIAT

GUJARAT BILL NO. 4 OF 2021

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of Admission and Fixation of Fees)
Act, 2007.

SHRI NITIN PATEL,

MINISTER FOR HEALTH AND
FAMILY WELFARE

(As published in the Gujarat Government
Gazette of 1st March, 2021)

D.M.PATEL,
Secretary,
Gujarat Legislative Assembly.

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[SHRI NITIN PATEL,

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